

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO. 234 OF 2010

&

COMPANY PETITION NO. 326 OF 2010

In the matter of City Limouzines (India)  
Ltd. (In Liqn.)

And

In the matter of City Realcom Ltd. (In  
Liqn.)

**SALE NOTICE**

Pursuant to the Hon'ble High Court order dated 20/12/2017 passed on OLR No. 298 of 2017 dated 17/11/2017 in the matter of City limouzines (India) Ltd. (In Liqn.) and City Ralcom Ltd. (In Liqn.) are invited in sealed cover from the intending purchasers along with a Bank Demand Draft / Pay Order duly drawn in favour of the "The Official Liquidator High Court, Bombay" payable at Mumbai for purchase of Moveable and Immovable Assets by Public Auction on "as is where is and whatever there is basis" the brief details of which are as below: -

Description of the Property	Remark
Immoveable	
Amalgamated Flat No.113, 114 & 115, Bldg., No.23, Samarth Nagar-III, Oshiwara, Andheri (W), Mumbai – 400 053	143.998 sq.mtr. (Super Built Area)
Moveables	
Lying at Flat No.113, 114 & 115, Bldg., No.23, Samarth Nagar-III, Oshiwara, Andheri (W), Mumbai – 400 053	Bed(s) with cushion, double door refrigerator, oven, kitchen trolleys, two burner gas shegadi, wall mounted cupboard & showcase, water filter, sofa set, wooden tea-poy, window curtains, flat TV, spilt AC, table lamp, bed side table, dressing table, folding table, ceiling fans, frame, mirror, watch

The Reserve Price for the above assets is fixed as Nil and E. M. D. is fixed at 25% (of the offer)

Inspection of assets: - Between 11 a.m. to 4 p.m. on 16/01/2018.

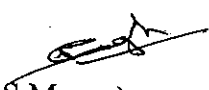
The sealed cover shall be super-scribed with the words "Offer for Moveable and Immovable Assets of Mr. Sayed Masood". Such offer should reach the undersigned at 5<sup>th</sup> Floor, Bank of India Building, M. G. Road, Fort, Mumbai – 400023 latest by 23/01/2017. All the offers will be opened on 07/02/2017 before the Hon'ble Company Judge, High Court, Bombay when the offeror either by self or through an authorized representative will be permitted to attend and participate in auction sale. The tenderors would be given an opportunity to have inter-se bidding among themselves to improve the offers / tenders.

The Ex – directors and petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

This sale notice would be available on the websites of the Ministry of Corporate Affairs i.e. [www.officialliquidatormumbai.com](http://www.officialliquidatormumbai.com) and [www.mca.gov.in](http://www.mca.gov.in) & also in the Website of Hon'ble High Court, Bombay i.e. [www.bombayhighcourt.nic.in](http://www.bombayhighcourt.nic.in)

The terms and conditions of sale of the Moveable and Immovable Assets can be obtained from the office of the undersigned during office hours on payment of Rs. 500/-.

Dated this 8<sup>th</sup> day of January, 2018.

  
(R S Meena)  
Official Liquidator (I/C)  
High Court, Bombay.  
5<sup>th</sup> Floor, Bank of India Building,  
M. G. Road, Fort, Mumbai – 400023  
Tel: - 22675008, 22670024.